

In the National Company Law Tribunal, Jaipur

Item No. 106

IA No. 428/JPR/2019

CP No. (IB)-113/7/JPR/2019

UNDER SECTION 7 OF IBC, 2016

In the matter of:

M/s Bhala Finance Pvt. Ltd.

.....Applicant/Petitioners

VS.

M/s Sokhal Dream Builder LLP

.....Respondent

Order delivered on 11.12.2019

Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER

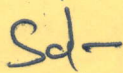
SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER

For Petitioner (s) : Bhagyashri Balodiya, PCS for RP.
Ankit Jain for RP

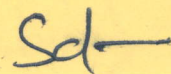
For Respondent(s) : None appeared.

ORDER

The update on developments in compliance of order dated 08.11.2019 is taken on record with just exceptions. An Application under Section 12(a) read with Regulation 30(a) of IBBI Regulation has been filed by the counsel for the Resolution Professional, which seeks withdrawal of the application filed before the Adjudicating Authority under Section 7 of IBC, 2016, in view of the letter dated 28.11.2019 written by the director of the Financial Creditor/Applicant in this regard copy whereof is filed along with the application. The petition is allowed and the matter is stands disposed off accordingly.



**(RAGHU NAYYAR)
TECHNICAL MEMBER**



**(P. S. N. PRASAD)
JUDICIAL MEMBER**